# GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS RAJYA SABHA STARRED QUESTION NO.230 ANSWERED ON 11.08.2025

## MANDATE AND FUNCTIONING STRUCTURE OF NCM

## 230. SHRI SATNAM SINGH SANDHU:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the mandate and functioning structure of the National Commission for Minorities (NCM);
- (b) the number of cases received and disposed of by the Commission during the last three years;
- (c) the recommendations made by the Commission and the extent to which they have been implemented by the concerned authorities; and
- (d) whether any review has been undertaken to enhance the effectiveness of the NCM and realise the vision of 'Sabka Sath, Sabka Vikas'?

### **ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) to (d): A Statement is laid on the Table of the House.

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## STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 230 ANSWERED ON 11.08.2025 REGARDING 'MANDATE AND FUNCTIONING STRUCTURE OF NCM' BY SHRI SATNAM SINGH SANDHU

(a): The National Commission for Minorities (NCM) has been set up to safeguard the interests of 6 centrally notified Minority communities based on religion. As per Section 3(2) of the NCM Act 1992, the Commission consists of Chairperson, Vice-Chairperson and five Members to be nominated by the Central Government from amongst persons of eminence, ability and integrity. It is also provided that, five Members, including the Chairperson, shall be from amongst the minority communities. Each Member holds office for a period of three years from the date of assumption of office. The Commission has been provided with a Secretariat comprising of Secretary and other officials.

(b): The number of petitions received and disposed off by the NCM during the last three years is as under:

Year	Total number of petitions received during the year	Number of petitions disposed of during the year
2022-23	2423	2328
2023-24	2000	1585
2024-25	1390	944

(c): As per Section 9(1) (c) of the National Commission for Minorities Act, 1992, the NCM makes recommendations for effective implementation of safeguards stipulated for protection of the interests of minorities by the Central Government or the State Governments.

The number of recommendations made by the Commission during the last three years is as under:

Years	2022-23	2023-24	2024-25
No. of recommendations	226	257	179

(d): In pursuance to vision of 'Sabka Saath, Sabka Vikas, Sabka Vishwas' during the last three years, the Commission organized 40 'Sarvdharm Samvad' and other meetings with minority communities, inter-alia, for promotion of communal harmony and amity. The Commission also observed 25 'Sarvdharm Sadbhav' celebrations of religious festivals for fostering unity and social cohesion. The Commission also undertook visits to various States/UTs and met with local people, educationists, social and religious leaders from Minority communities to look into specific issues/problems being faced by them.

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